

Central Administrative Tribunal

Principal Bench

OA No. 2270/2002

New Delhi, the day of 3rd September, 2002

Hon'ble Shri Kuldip Singh, Member(J)

Insp. Madan Mohan
137 Mohan Vatika, Lane 1,
Anupam Garden,
New Delhi 68.
(By Advocate: Shri Ravi Kant proxy counsel
of Shri Arun Bhardwaj)

...Applicant

Versus

1. Union of India through
Commissioner of Police
PHQ, I.P. Estate,
ITO, New Delhi.
2. Jt. Commissioner of Police,
Southern Range,
PHQ, I.P. Estate,
ITO, New Delhi.
3. Dy. Commissioner of Police,
HQs (Estt),
PHQ, I.P. Estate,
ITO, New Delhi

...Respondents

ORDER(ORAL)

Applicant has filed this OA seeking to quash and set aside the adverse ACR being illegal, perverse and arbitrary. Applicant has preferred an appeal (An.B) against the adverse remarks recorded in his ACR for the period 1.4.1999 to 16.11.1999 which has not yet been decided. Applicant has also prayed for a direction to the respondents to decide his appeal dated June, 2001 in time.

2. In view of the above, I find that this OA can be disposed of at the admission stage itself with a direction to the respondents to dispose of his appeal within stipulated time. Accordingly, I direct the respondents to dispose of the appeal within a period of two months from the date of receipt of a copy of this order.

3. OA is disposed of with the above observation.

Kuldip Singh
(Kuldip Singh)
Member(J)

/kd/